
Non submission of signed claim with proofs (OC) by Universal Enterprises

3 messages

ALOK KAUSIK <liquidator.asl@gmail.com>

Thu, Apr 8, 2021 at 7:25 PM

To: universalenterprises51@yahoo.com, Vijender Mann <advvijendermann@gmail.com>

Dear Shri Nisheet Bansal,

I received email from Ms Arveena Sharma in the late evening of 04-04-2021, the last date of submission of claims in the Liquidation Process of Aastha Surgimed Ltd. I wrote to her regarding deficiencies in the claim which included unsigned claim documents and no affidavit.

However, till date I have not received the operational creditor claim from you. It is surprising that you are not submitting this claim even after more than 30 days have passed after Liquidation Process public announcement and sharing of relevant claim formats with yourself by the undersigned. As you are the CIRP petitioner yourself, I sincerely request you to ensure adherence to the timelines in the process.

Kindly submit your claim immediately for consideration in the process. Please ensure the claim form is signed and stamped on all pages, the proofs of claims are legible, the claim calculations are shared in excel file, proof for interest rate applied, proper affidavit are attached. Kindly ensure to include all details of business relationship, agreements, understanding between Universal and Aastha Surgimed.

Kindly treat the matter urgent.

regards

Alok Kaushik
Liquidator of Aastha Surgimed Ltd
Regn No : IBBI/IPA-002/IP-N00253/2017-18/10767
Mobile : 9811470267

ALOK KAUSIK <liquidator.asl@gmail.com>

Wed, May 5, 2021 at 12:06 AM

To: universalenterprises51@yahoo.com, Vijender Mann <advvijendermann@gmail.com>

Dear Mr Nisheet Bansal,

This refers to your claim filed as operational creditor in the Liquidation Process of Aastha Surgimed Ltd. You have still not rectified the deficiencies in the claim filed with the undersigned. I also spoke to you on your phone number 9811230302 about a fortnight ago and explained the deficiencies. However, the same is still pending at your end. A final opportunity is being given to you to rectify the deficiencies by 06-05-2021. If the deficiencies are not rectified fully by the end of 06-05-2021, your claim as an Operational Creditor in the matter would be rejected by the undersigned. The deficiencies are shared again as under :

1. The affidavit is not submitted
2. The claim form C is unsigned. Please ensure all pages are signed.
3. The attachments are not legible. Please share legible attachments.
4. Legible copies of all documents advised by yourself as proofs of claim as per item 11 of your unsigned claim.
5. Please share claim calculations in an excel format for clarity on the principal amount, interest and period considered for claim.
6. Details of any agreements/ contracts entered into between Universal Enterprises and the Corporate Debtor.

please treat the matter urgent.

regards

Alok Kaushik
Liquidator of Aastha Surgimed Ltd
Regn No : IBBI/IPA-002/IP-N00253/2017-18/10767
Mobile : 9811470267

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ALOK KAUSIK <liquidator.asl@gmail.com>

Fri, May 7, 2021 at 6:03 PM

To: universalenterprises51@yahoo.com, Vijender Mann <advvijendermann@gmail.com>

To,

Sh Nisheet Bansal,
Universal Enterprises

This refers to the Liquidation Process of Aastha Surgimed Ltd. The undersigned Liquidator had made a public announcement on 09-03-2021 under Regulation 12 of the IBBI(Liquidation Process) Regulations 2016 under IBC 2016 calling stakeholders of Aastha Surgimed Ltd to submit their claims by 04-04-2021. The claims submitted by you as operational creditor were found to be deficient and the deficiencies were advised to you for removal. The undersigned also spoke to you on phone for the same. A reminder was sent on 05-05-2021 again mentioning the deficiencies and

another opportunity to remove these deficiencies by 06-05-2021. However, the undersigned has not received any communication from your side yet regarding removal of these deficiencies.

The Section 38 of the IBC 2016 requires the Liquidator to receive or collect the claims of creditors within a period of 30 days from Liquidation Commencement Date. The Section 39 read with Regulation 30 defines verification of claims by the Liquidator. The undersigned liquidator while verifying the claims submitted by you as operational creditor found various deficiencies in your claim. The deficiencies were advised to you and you were asked to remove those deficiencies. You were also served reminders for the same. However, even after more than 30 days of the last date of submission of claims, you have not reverted to the Liquidator with removal of these deficiencies.

The Liquidator, therefore under Section 40 rejects your claim submitted as operational creditor in the matter of Liquidation of Aastha Surgimed Ltd as the claim document has a number of deficiencies which are crucial in nature and which have not been removed by you even after multiple opportunities and extended time provided to you.

regards

Alok Kaushik
Liquidator of Aastha Surgimed Ltd
Regn No : IBBI/IPA-002/IP-N00253/2017-18/10767
Mobile : 9811470267

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